

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:4432
ANSWERED ON:21.04.2015
CHECKING OF AIR QUALITY
Scindia Shri Jyotiraditya Madhavrao

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has held responsible various Government agencies for their repeated failure to check the ever-worsening air quality in Delhi;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c). National Green Tribunal has issued directions to Government agencies which interalia include: to take ambient air quality samples from the entire NCR Delhi at different intervals and times; checking emissions from vehicles and issuance of PUC(Pollution under control) certificate; to ban diesel vehicles older than 10 years to ply in Delhi; Early introduction and implementation of Bharat Stage-V norms; MCDs, NDMC, DCB and Transport Department to impose higher parking fee, registration fee and congestion charges; banning of burning of plastic; to ensure that the trucks which are otherwise permitted to cross Delhi in accordance with law are not overloaded; RTO(Regional Transport Office) shall not issue/renew registration of the vehicles or fitness certificate to any vehicle which is more than 15 years old. The Government has consulted the State Governments of National Capital Region (NCR) viz UP ,Haryana, Delhi, Rajasthan and prepared an action plan which include the following:

- i. Vehicles without Pollution under Control (PUC) certificate will be challaned.
- ii. Lane discipline will be maintained by challaning the violating vehicles.
- iii. The congestion due to breakdown of vehicles on the roads shall be minimised.
- iv. U-turn facility shall be provided at the entry gate of interstate border.
- v. Congestion due to water logging on the roads will also be curbed.
- vi. The coal based industrial units (18 units) will be converted into environment friendly fuel (CNG/LPG) based units.
- vii. Emphasis on mechanical harvesting for minimising the stubble and bio-mass extraction from fields.
- viii. Monitoring the conditions stipulated in environmental clearance for construction and demolition activities and ensure compliance for pollution control.
- ix. Installation of Ambient Air Quality Monitoring Stations
- x. An Automatic Number Plate Recognition (ANPR) system to detect the movement of the non-destined vehicles shall be provided.